IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

MONDAY, THE SEVENTH DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SRI JUSTICE NAMAVARAPU RAJESHWAR RAO

CONTEMPT CASE NO: 1088 OF 2025

Contempt Case filed Under Sections 10 to 12 of Contempt of Courts Act, 1971 to punish the respondent herein for willfully violating the Orders of the High Court dated 05.11.2024 passed in W.P.No. 8652 of 2024.

Between:

K. Dhanunjaya Konda S/o. Narayana, Aged about 67 Yrs, Occ. Retd. Asst. Engineer APHB (Now Telangana State Housing Board), R/o. Block No.8, Flat 606, IJM Raintree Park, Malaysian Township, KPHB Colony, Kukatpally, Hyderabad.

...PETITIONER

AND

Sri V.P Gowtham I.A.S.,, VICE CHAIRMAN and HOUSING COMMISSIONER, Telangana Housing Board, Gruhakalpa, M.J.Road, Nampally, Hyderabad.

...RESPONDENT

Counsel for the Petitioner: Sri V. Venkata Kumar

Counsel for the Respondent: Ms K.V. Vani representing Sri A. K. Jayaprakash Rao

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SRI JUSTICE NAMAVARAPU RAJESHWAR RAO

CONTEMPT CASE No.1088 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri V. Venkata Kumar, learned counsel for the petitioner and Ms. K.V. Vani, learned counsel represents Sri A.K. Jayaprakash Rao, learned counsel for the respondent.

2. Learned counsel for the petitioner submits that the order dated 05.11.2024 passed by this Court in W.P.No.8652 of 2024 has been complied with and therefore, he seeks to withdraw this Contempt Case.

3. Learned counsel for the respondent submits that the order dated 05.11.2024 has been complied with and proof thereof has been provided by way of filing additional material papers *vide* SR.No.66525 of 2025.

4. Recording the aforesaid submissions, this Contempt Case is **dismissed as withdrawn**. No costs.

SD/- A.V.S.PRASAD
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri V. Venkata Kumar, Advocate [OPUC]
2. One CC to Sri A. K. Jayaprakash Rao, Advocate [OPUC]
3. Two CD Copies

VH/PSL

HIGH COURT

DATED: 07/07/2025



ORDER

CC.No.1088 of 2025

DISMISSING THE CC AS WITHDRAWN

5 MT
28/8/25